

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 238/MP/2023

Subject : Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 on account of the illegal, arbitrary and wrongfully withholding the energy charges from the monthly bills raised to the tune of Rs. 27,89,18,311/- for the supply of power to the Distribution Licensees situated in the State of Haryana and for recovery of dues.

Petitioner : SGPL

Respondent : PTC and anr.

Date of Hearing : **23.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, SGPL
Shri Harshit Singh, Advocate, SGPL
Shri Devyanshu Sharma, Advocate, SGPL
Shri Shubham Arya, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC

Record of Proceedings

At the outset, learned counsel for the Petitioner sought time to file a rejoinder to the reply filed by Respondent, HPPC. This request was not opposed by the Respondents.

2. The Commission, after hearing the parties, directed them to submit the following information, after serving a copy thereof to the other, on or before, **10.7.2026**:

“The Petitioner and Respondent, HPPC, shall clarify, along with the relevant details and supporting documents, the reasons under which open access for only 125 MW was applied for instead of the full contracted capacity of 225 MW, and whether such reduction had any bearing on the levy of compensation under Clause 10.2.3 of the PAPP/PPSA.”

3. The parties may file their response to the above information, if any, after serving a copy thereof on the other parties, on or before **24.7.2026**. The Petitioner is



also permitted to file its rejoinder to the reply filed by Respondent, HPPC, on or before **24.7.2026**.

4. The Petition shall be listed for hearing on **6.8.2026**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

